

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Eversince partition, there has been illegal migration of the erstwhile Pakistani and later Bangladeshi nationals, including migration of persons belonging to the minority communities, into the neighbouring States of India. The migration has continued in recent months also.

(b) and (c). It is basically the responsibility of the Government of Bangladesh to prevent migration of Bangladeshi nationals into India and to protect the minorities in Bangladesh. The Government of India, however, has on a number of occasions and at different levels including during the visit of President Ziaur Rehman to India expressed its concern to the Bangladesh Government for the fate of the minorities in Bangladesh and sought to impress upon them that it is their duty to create conditions for their safety and security so as to prevent the flow of migrants into India.

12.16 hrs.

RE. ADJOURNMENT MOTION

ALLEGED HANDCUFFING OF ROHTAK MEDICAL COLLEGE STUDENTS

MR. SPEAKER: Papers to be laid on the Table. Shri Ravindra Varma.

SHRI VASANT SATHE (Akola): I rise on a point of order under Rule 56 read with Rule 376. I have given notice of an adjournment motion under rule 57 on the subject of the most atrocious behaviour in Rohtak against medical college students in handcuffing them in hospital beds. In today's *Times of India*.... (Interruptions).

MR. SPEAKER: The matter is under my consideration. I have already requested you to satisfy me that the Centre is responsible.

SHRI VASANT SATHE: I shall show you...

MR. SPEAKER: You can meet me later. Not here.

SHRI VASANT SATHE: You will agree that this matter is atrocious, particularly medical college students being handcuffed in hospital beds. (Interruptions) You will agree that it is very serious. (Interruptions).

MR. SPEAKER: It is not a point of order.

SHRI VASANT SATHE: I shall show you...

MR. SPEAKER: You have to do it in my chamber. (Interruptions).

SHRI VASANT SATHE: You were kind enough to say that this is a matter concerning the State.

MR. SPEAKER: I did not say anything at all. I merely asked you to show that it is a central subject. You have to do it in my chamber.

SHRI VASANT SATHE: It is in the concurrent list; it is not in the State list. (Interruptions).

MR. SPEAKER: Please see Direction No. 14, page 32, item 4: "Once a member is informed..." (Interruptions).

SHRI VAYALAR RAVI (Chirayinkil): I met you in your chamber last week and showed you these photographs. I sent you three notices of calling attention and also under rule 377. This is a most shameful act on the part of Mr. Devi Lal, who is the biggest terror in Haryana (Interruptions). Look at these photographs. These are medical students and you are handcuffing them. Look at these photographs. Is this the way to treat them? (Interruptions). I want to place them on the Table of the House. (Interruptions).

PROF. P. G. MAVALANKAR (Gandhinagar): On a point of order, Sir.

MR. SPEAKER: Let me hear Mr. Mavalankar's point of order. (*Interruptions*). Don't record anything.

(*Interruptions*)**

MR. SPEAKER: I have called you. What I have done, I have done. (*Interruptions*) A competition between lung power. I do not allow anybody. (*Interruptions*) Not even one or two. I have called Mr. Mavalankar for a point of order first.

PROF. P. G. MAVALANKAR: We may have differences with Mr. Sathe on various matters and we may also differ from him as to whether he has a right to raise this particular point in the House or not. That apart, my point of order arises from what you have told him. You quoted one direction and one rule from the Rule Book and told him that this matter pertains to the State.

MR. SPEAKER: You are taking words out of my mouth. What I said when the adjournment motion was brought to me was that the hon. Member may kindly satisfy me how the Centre is responsible for this. I am merely at that stage. I have not given any decision. (*Interruptions*) If anybody wants to satisfy me, he can come to my chamber, not here. (*Interruptions*)

PROF. P. G. MAVALANKAR: You say that you want him to tell you how it comes under the Centre. According to you, perhaps, it is a State matter.

MR. SPEAKER: Let there be no debate here. I asked the hon. Member who gave the notice, to satisfy me in my chamber, not here. I am not allowing a debate on that.

PROF. P. G. MAVALANKAR: I am on a point of order. Let me complete my full sentence. I have completed just half the sentence. My next half sentence is like this. The point is that this particular incident

may have happened anywhere in the country...

MR. SPEAKER: Again, you are going into the merits of the matter. In the guise of a point of order you want to make a speech. Which is the rule which has been broken? (*Interruptions*)

PROF. P. G. MAVALANKAR: Kindly bear with me for a minute.

MR. SPEAKER: I am prepared to bear with you for hours. But tell me which is the rule which has been broken. (*Interruptions*) I have not asked you. (*Interruptions*) I have not placed it before the House. It is only when I place it before the House...

PROF. P. G. MAVALANKAR: Not only several rules but something which is above all the rules, has been violated. That violation is the violation of the Constitution of this country. We have, as Members of Parliament, taken oath that we shall abide by the Constitution. And the Constitution in its preamble says that dignity of every individual should be protected. And in this case, it is not protected. Therefore, it is very much part of the Constitution, of this Parliament and, therefore, I demand that you must not put this point or that point, this rule or that rule. The whole point is the violation of the Constitution.

MR. SPEAKER: I have said, for you no rule. It is not a point of order.

PROF. P. G. MAVALANKAR: Nobody can be handcuffed, particularly when he is a youngman and is in the hospital. To preserve the dignity of the individual, I have taken oath in this House.

MR. SPEAKER: Your oath is to shout, is it?

**Not recorded.

PROF. P. G. MAVALANKAR: My oath is to state what I feel, and feel intensely.

MR. SPEAKER: Only according to the rules. This is no point of order at all.

PROF. P. G. MAVALANKAR: When human dignity is violated, I must point it out. (*Interruptions*)

SHRI KRISHAN KANT (Chandigarh): On this point of order raised by Prof. Mavalankar, I must say that there are certain issues arising in the country which have to be given precedence, whether raised by Mr. Sathe or Krishan Kant. A situation is arising where the whole medical profession in the country is going to revolt against this state of affairs. I know that what was done in the emergency is shameful.

MR. SPEAKER: What is the point of order?

SHRI KRISHAN KANT: Some method has to be found out so that...

MR. SPEAKER: This is not a point of order.

SHRI KRISHAN KANT: My point of order is this. I am requesting you to find out some method so that this can be discussed in the House whether by way of an adjournment motion or a calling attention.

MR. SPEAKER: This is no point of order.

SHRI KRISHAN KANT: I would request you to do something.

SHRI K. LAKKAPPA (Tumkur): My point of order is very simple. We should consider the procedure now adopted in regard to urgent matters of public importance. In a serious matter of this nature where civil liberties and rights...

MR. SPEAKER: Is it a point of order? What is the rule that is broken?

SHRI K. LAKKAPPA: The rule has been broken in not admitting my calling attention on this subject.

MR. SPEAKER: No, this is not a point of order at all.

SHRI K. LAKKAPPA: After listening only you must give a ruling. We are treated as chandalas.

MR. SPEAKER: I do not know about it, you must know better.

SHRI K. LAKKAPPA: Then you allow my calling attention.

MR. SPEAKER: No, no.

SHRI MALLIKARJUN (Medak): You are an embodiment of law and justice and....**

MR. SPEAKER: Don't record anything.

श्री कंबर लाल गुप्त (दिल्ली सदर):
 ग्रन्थ महादय मेरा प्लाइन्ट ग्राफ ग्राडर यह है कि रोहतक के डाक्टरों की सिम्पैथी में दिल्ली के डाक्टरों ने भी हड़ताल करने का नोटिस दिया है। दिल्ली के डाक्टर जो सैन्ट्रल गवर्नमेन्ट के ग्राडर आते हैं इस के खिलाफ उन्होंने हड़ताल का नोटिस दिया है। वहां पर जो कुछ हुआ है, वह बारबैरिज्म है, किसी भी सिविलाइज्ड कन्ट्री में इस तरह की बात नहीं हो सकती है। जब मैंने उस तस्वीर को देखा, तो मुझे अपना ह्याल आया, एमर्जेन्सी के दिनों में मेरे साथ भी यही हुआ था। आज जब दिल्ली के डाक्टर हड़ताल कर रहे हैं, तो यह कोई पार्टी का सवाल नहीं है, इस में सारी इन्सानियत को चुनौती है, यह जो हुआ है, इन्मानियत के खिलाफ है। यह बहुत सीरियस मामला है।

**Not recorded.

MR. SPEAKER: I have heard enough, I am not going to hear any more. (*Interruptions*)**

MR. SPEAKER: Don't record anything. Papers to be laid on the Table.

12.28 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NATIONAL LABOUR INSTITUTE FOR 1976-77 AND A STATEMENT RE. DELAY IN LAYING REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1976-77 along with the Audited Accounts.

(2) A statement (Hindi and English versions) showing reasons for (i) delay in laying the above document and (ii) non-inclusion of a review thereon. [*Placed in Library. See No. LT-2543/78.*]

CONTRACT LABOUR (REGULATION AND ABOLITION) CENTRAL (AMENDMENT) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMEN-TARY AFFAIRS (SHRI LARAN(+ SAI): I beg to lay on the Table a copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 948 in Gazette of India dated the 22nd July, 1978, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [*Placed in Library. See No. LT-2544/78.*]

EMPLOYEES' DEPOSIT-LINKED INSURANCE (SECOND AMENDMENT) SCHEME, 1978

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Employees' Deposit-linked Insurance (Second Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 969 in Gazette of India dated the 29th July, 1978, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [*Placed in Library. See No. LT-2545/78.*]

12.28½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 25th July, 1978, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.29 hrs.

BUSINESS ADVISORY COMMITTEE TWENTY-FIRST REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to present the Twenty-first Report of the Business Advisory Committee.

**Not recorded.